Annexure 3

Name of Corporate Debtor : Solapur Tollways Private Limited

Date of Commencemnt of CIRP: 20 December 2024

(Version 2: Pursuant to claims received and updated as on 25 May 2025)

List of Secured Financial Creditor (Other than the financial creditor belonging to any class of creditor)

			Details o	f claim received			Details of clair	n Admitted				Amount of any	Amount of	Amount of claim	
s	il No.	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Financial Debt	Amount covered by security interest	Amount covered	Whether related party?	% of voting Share in COC if applicable	Amount of contingent claim	mutual dues that	claim not admitted		Remarks if any
	1	Punjab National Bank	27-Dec-24	1,139,241,390	1,129,375,819	Secured	1,129,375,819		No	17.63%			9,865,571	-	
	2	Union Bank of India	30-Dec-24	2,153,876,895	2,149,970,242	Secured	2,149,970,242		No	33.55%			3,906,653	-0	
	3	Bank of Baroda	03-Jan-25	556,516,090	551,716,959	Secured	551,716,959		No	8.61%			4,799,131	-0	
	4	Canara Bank	03-Jan-25	317,128,930	315,853,667	Secured	315,853,667		No	4.93%			1,275,263	-	
		India Infrastructure Finance Company Ltd	03-Jan-25	2,314,148,353	2,260,508,001	Secured	2,260,508,001		No	35.28%			-	53,640,352	
	6	SREI Equipment Finance Limited	03-Jan-25	6,852,687,854	-	Secured	-			0.00%			-	6,852,687,854	
		Total		13,333,599,512	6,407,424,688		6,407,424,688	-		100.00%	-	-	19,846,618	6,906,328,206	

Primary Security: 1. The Facility together with all interests, liquidated damages, penal interest, desc, remuneration payable to the Security Trustee, costs, charges, expenses and other monies, and all other amounts whatsoever stipulated in, or payable to the Borrower in terms of, the Finance Documents shall to the satisfaction of the Lender/ Security Trustee, be secured to the extent permitted under the Concession Agreement, by: a) a first charge of all the Borrower's tangible movable incompletes, both present and future, relating to the Project, Assets; b) a first charge of all the Borrower's tangible movable assets, including movable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles, all other movable assets and current assets, both present and future, relating to the Project, asset and except the Project Assets; c) a first charge on the Borrower's at bank accounts including, but not limited the Escrow Account (including MMRA and DSRA), opened with the Escrow Bank where all cash inflows from the Project, Disbursements, Receivables and all funds from time turns deposited therein and in all Allmohized Investments or other securities representing all amounts credited thereto; l) the charge as afforesaid shall be limited to the extent permitted as Escrow Accounts of the Borrower, and limited therefore, Provided that. l) all the other bank accounts of the Borrower, if any, shall be treated as Escrow Accounts of the Borrower, and limited to the extent permitted and the provided in the Escrow Accounts of the Borrower including but not limited to goodwill, rights, undertakings and uncalled capital, present and future provided may realization thereof shall be credited to the Escrow Account and the charge as afforesaid shall be limited to the extent permissible under the westerfall of the priorities as per the Concession Agreement and the Escrow Agreement. P) (a) and the Receivables of the Borrower including but not limited to goodwill, rights, undertakings and uncalled capita
1. The Facility together with all interests, liquidated damages, penal interest, additional interest, fees, remuneration payable to the Security Trustee, costs, charges, expenses and other monies, and all other amounts whatsoever stipulated in, or payable the Borrower in terms of, the Finance Documents shall to the satisfaction of the Lender/Security Trustee, be secured to the extent permitted under the Concession Agreement, by: a) a first mortgage and charge on all the Borrower's tangible movable assets, including movable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles, all other movable assets and current assets, both present and future, relating to the Project, save and except the Project Assets; c) a first charge on the Borrower's all bank accounts including, but not limited the Escrow Account (including MMRA and DSRA), opened with the Escrow Bank where all cash inflows from the Project, Disbursements, Receivables and all funds from time the time deposited therein and in all Authorized Investments or other securibles representing all amounts credited thereto; Provided that: (1) the charge as aforesaid shall be limited to the extent permissible under the waterfall of the priorities as the Concession agreement and the Escrow Agreement (I) (ii) all the other bank accounts of the Borrower, if any, shall be treated as Escrow Accounts of the Borrower including but not limited to goodwill, rights, undertakings and uncalled capital, present and future provided any realization thereof shall be credited to the Escrow Account and the charge as aforesaid shall be initied to the extent permissible under the waterfall of the priorities as per the Concession Agreement and the Escrow Agreement; of consortium, construints of the Borrower in the
Collateral Security: 1. Open Non-Agricultural land on plot bearing Plot No. 12, Gat No. 20/1 at Khanapur, Tal- Tuljapur, DistOsmanabad owned by the Company. 2. Pledge of 51% of the equity shares of the Company COPEL (Suit Data) Corporate Guarantee